

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-517**  
IB-948/PB/2018  
IA(Dis.)-02/2024, CA/2424/2019

**IN THE MATTER OF:**

IDBI Bank Ltd.

**.....Applicant**

**Vs.**

M/s. Santosh Overseas Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 19.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Shivam Gautam in CA/2424/2019

For the Respondent : Mr. Rajat Shrivastava, Mr. Amit Dhall, Advs. for R 1 to  
R 3

**ORDER**

**CA/2424/2019:-**

Ld. Counsel on behalf of the Assignee who has taken over this application is present and sought time to serve the Respondents as directed vide order dated 13.05.2024. Since this application is pending from 2019, last opportunity is given to the Applicant to serve the Respondents in terms of order dated 13.05.2024. Ld. Counsel on behalf of the Respondent Nos. 1, 2 & 3 is present and submitted that they have not received the copy of the application. Ld. Counsel on behalf of the Assignee undertakes to provide a soft copy of the application to the Ld. Counsel on behalf of the Respondent Nos. 1, 2 & 3. List this application on **02.09.2024**.

**IA(Dis.)-02/2024:-**

This is an application filed under Section 54 of the IBC, seeking dissolution of the Corporate Debtor. Heard the submissions made by the Ld. Counsel on behalf of the Liquidator. The Liquidator is directed to file an affidavit mentioning the closure of liquidation bank account. List this application on **02.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**